

ITEM NO.18

COURT NO.2

SECTION IV-B

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s). 6353/2023

(Arising out of impugned final judgment and order dated 15-03-2023 in CWP No. 4606/2022 passed by the High Court Of Punjab & Haryana At Chandigarh)

HARGOBIND SINGH GILL &amp; ANR.

Petitioner(s)

VERSUS

UNION TERRITORY, CHANDIGARH &amp; ORS.

Respondent(s)

(mediation report has been received. )

WITH

T.P.(C) No. 469/2023 (IV-A)

IA No. 37749/2023 - EXEMPTION FROM FILING O.T.

IA No. 37745/2023 - STAY APPLICATION)

Date : 31-10-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Aashish Chopra, Sr. Adv.  
Mr. Alok Mittal, Adv.  
Ms. Swati Dayalan, Adv.  
Mr. Gagandeep Singh, Adv.  
Ms. Astha Sharma, AOR  
Ms. Anju Thomas, Adv.  
Mr. Sanjeev Kaushik, Adv.  
Ms. Mantika Haryani, Adv.  
Mr. Shreyas Awasthi, Adv.  
Mr. Himanshu Chakravarty, Adv.  
Ms. Ripul Swati Kumari, Adv.  
Mr. Bhanu Mishra, Adv.  
Ms. Muskan Surana, Adv.

For Respondent(s) Mr. Debesh Panda, Adv.  
Mr. Sri Aditya Kumar, Adv.  
Ms. Amrita Panda, AOR

Mr. D.L. Chidananda, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The petitioner has made an offer in Court.  
Learned counsel for the respondents seeks short  
accommodation to obtain instructions and thus the  
matter may be taken up on 07.11.2023.

List on 07.11.2023.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)